सहायक सम्पदा प्रबन्धक

2903. **ओंकार लाल बेरवा** : क्या **निर्माण आवास तथा पूर्ति** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सम्पदा निदेशालय में 1960 में संघ लोक सेवा आयोग द्वारा चुने जाने पर चार व्यक्तियों को सहायक सम्पदा प्रबन्धक नियुक्त किया गया था ;

(ख) क्या यह भी सच है कि उक्त नियुक्तियों के बाद 1961 में सहायक सम्पदा प्रबन्धक का और पद बनाया गया था और उस पर एक विभागीय उम्मीदवार को नियुक्त किया गया था ;

(ग) क्या यह सच है कि उक्त विभागीय उम्मीदवार को संघ लोक सेवा आयोग ने 1960 में असफल करार किया था परन्तु इसके बावजूद 1960 में चुने गये व्यक्तियों से वरिष्ठ बनाया गया था और उसे स्थायी बना दिया गया जब कि अन्य व्यक्ति अभी भी अस्थायी हैं ; और

(घ) यदि हां, तो इसके क्या कारण हैं ?

निर्माण, आवास तथा पूर्ति मन्त्रालय में उप-मन्त्री (श्री इकबाल सिंह) : (क) संघ लोक सेवा आयोग द्वारा मई, 1960 में अभिशंसित चार अभ्यार्थी नवम्बर, 1960 से तथा उसके बाद सहायक संपदा प्रबन्धक के रूप में नियुक्त कर लिए गये थे ।

(ख) जी हां ।

(ग) तथा (घ) . विभागीय अभ्यर्थियों की नियुक्ति भर्ती नियमावली के अन्तर्गत की जाती है तथा उनकी वरिष्ठता नियमों के अन्तर्गत ठीक प्रकार से निर्धारित की गई है । पुष्टि, वरिष्ठता के आधार पर की गई है ।

Recovery of Rent from Press Association of India

2904. SHRI G. KUCHELAR : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) the names of the Member of the Association of India who have been allotted Government accommodation but owed arrears of rent to the Directorate of Estates as on the 1st January, 1968 ;

(b) the amounts outstanding against these allottees : and

(c) the measures which Government propose to take to recover the arrears of rent ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) and (b) A statement showing the names of the members of the Press Association of India, allotted Goverment accommodation, who owed arrears of rent as on the 1st January, 1968, the amounts outstanding against these allottees as on 1st January, 1968 and the amounts outstanding for the period upto 31st October, 1968, is laid on the Table of the House. [*Placed in Library. See* No. LT-2450/68].

(c) The following measures have been taken to recover the rental arrears in these cases :

(i) Individual letters have been written to the members in default for making paymeet of the arrears.

(ii) Details of the arrears have also been furnished to the Secretary of the Association who is reported to have impressed upon the members in arrears to make the payment.

(iii) Action for recovery under the Public Premises (Eviction of Unauthorised Occupants) Act, 1958 has also been initiated wherever considered necessary. For this purpose, the cases are under constant review.

Export Duty on Manganese Ore

2905. SHRI S. R, DAMANI : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Ministries of Commerce and Steel, Mines and Metals have urged for a revision of the structure of export duty on Manganese ore ; and

(b) if so, when a decision is likely to be taken in the matter ?